

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

Commercial Complex(BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 9 MAY 1988

IA I IN APPLICATION NOS. 263 to 281, 4 to 6, 21 to 26, 28 to 33,  
39 to 44, 59 to 63, 120, 121 to 132,  
135 to 139, 188 to 215, 218 to 239,  
240 to 251, 253 to 262, 283 to 303,  
415 to 435/88(F) & 1078 to 1083/87(F)

Applicants

Smt A. Manjula & Ors

v/s

The Accountant General (A&E), Karnataka,  
Bangalore & 2 Ors

Respondents

To

1. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
Ist Main, Gandhinagar  
Bangalore - 560 009
2. The Accountant General  
(Accounts & Entitlements)  
Karnataka  
Bangalore - 560 001
3. The Comptroller & Auditor General  
of India  
No. 10, Bahadur Shah Zafar Marg  
New Delhi - 110 002

4. The Secretary  
Ministry of Finance  
Department of Expenditure  
New Delhi - 110 001
5. Shri M.S. Padmarajaiah  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001
6. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

\*\*\*\*\*

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER passed by this Tribunal  
in the above said applications on 4-5-88.

*Hoo*  
SECTION OFFICER  
(JUDICIAL)

Encl : As above

**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

**ORDER SHEET**

Application Nos. .... of 198  
263 to 281, 4 to 6, 21 to 26, 28 to 33, 39 to 44,  
59 to 63, 120, 121 to 132, 135 to 139, 188 to 215, Respondent  
218 to 239, 240 to 251, 253 to 262, 283 to 303,  
415 to 435/88(F) & 1078 to 1083/87(F)

Applicant

Smt A. Manjula & Ors  
Advocate for Applicant

v/s The AG (A&E), Karnataka, B'lore & 2 Ors  
Advocate for Respondent

Dr M.S. Nagaraja

M.S. Padmarajaiah

Date

Office Notes

Orders of Tribunal



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*Joe*  
SECTION OFFICER  
9/5  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

LHAR/RKR

Applicants by Dr.M.S.Nagaraj  
and respondents by Shri M.S.Padmarajaiah.

Shri Padmarajaiah requests  
for extension of time by three months to  
comply with our orders. Dr.Nagaraj has  
no objection. Request granted.

*1/8/88*  
Sd/-

MEMBER(A)  
4.5.88.  
4.5.88

*1/8/88*  
Sd/-  
MEMBER(J)  
4.5.88

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\*\*\*\*\*

Registered

Commercial Complex(BDA)  
Indiranagar  
Bangalore - 560 038

Dated : **10 MAR 1988**

APPLICATION NO. 253 to 262/88(F)

W.P. NO. \_\_\_\_\_

APPLICANT

Smt R.S. Usha & 9 Ors

v/s

The AG(A&E), Karnataka, Bangalore & 2 Ors

To

1. Smt R.S. Usha
2. Smt B.K. Kalavathy
3. Kum K.S. Champaka Malini
4. Smt M.S. Neelamma
5. Smt Sudha R. Kulkarni
6. Smt V.K. Kelkar
7. Smt Shantha Subramanian
8. Kum Bharathi A.M.
9. Shri A. Krishna
10. Kum Sujaya Lakshmi G.S.

12. The Accountant General  
(Accounts & Entitlements)  
Karnataka  
Bangalore - 560 001
13. The Comptroller & Auditor General  
of India  
No. 10, Bahadur Shah Zafar Marg  
New Delhi - 110 002
14. The Secretary  
Ministry of Finance  
Department of Expenditure  
New Delhi - 110 001
15. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

(Sl Nos. 1 to 10 -

*Received from  
Copies to  
applicants  
and Advocates*  
Senior Accountants  
Office of the Accountant General  
in Karnataka  
(Accounts & Entitlements)  
Bangalore - 560 001 )

*1/23/88*  
Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
1st Main, Gandhinagar  
Bangalore - 560 009

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/INTERIM ORDER

passed by this Tribunal in the above said application on 29-2-88.

*2/23/88*  
O/c - *P. D. Bhat*  
SECTION OFFICER  
DEPARTMENT OF EXCISES  
(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 29TH DAY OF FEBRUARY, 1988

Present: Hon'ble Shri P. Srinivasan, Member (A)  
and  
Hon'ble Shri Ch. Ramakrishna Rao, Member (J)

APPLICATION NOS. 253 TO 262/1988

1. Smt. R.S. Usha,  
Aged 39 years,  
W/o. G. Prahalada.
2. Smt. B.K. Kalavathi,  
Aged 34 years,  
W/o. B.A. Krishnamurthy.
3. Kumari K.S. Champaka Malini,  
Aged 36 years,  
Daughter of K.S. Shama Iyengar,
4. Smt. M.S. Neelamma,  
Aged 37 years,  
W/o. B.K. Ponnappa.
5. Smt. Sudha R. Kulkarni,  
Aged 40 years,  
W/o R.S. Kulkarni.
6. Smt. V.K. Kelkar,  
Aged 39 years,  
W/o. Sri. R. Rathna Kumar.
7. Smt. Shantha Subramanian,  
Aged 41 years,  
W/o. R. Subramanian.
8. Kumari Bharathi A.M.  
D/o. Sri A.P. Mudalagiri Rao.
9. Sri. A. Krishna,  
Aged 40 years,  
S/o. H. Ananthaiah.
10. Kumari Sujaya Lakshmi G.S.  
Aged 38 years,  
D/o. G.S. Sampath Iyengar  
(Dr. M.S. Nagaraja, Advocate) .... Applicants.  
(Applicants 1 to 10 are working  
as Sr. Accountant in the  
office of the Accountant General  
Karnataka, Bangalore-1.)

v.

1. The Accountant General,  
(Accounts & Entitlements),  
Karnataka, Bangalore-1.

P.S. = 6/9



2. The Comptroller and Auditor  
General of India,  
No.10, Bhadur Shah Zafar Marg,  
New Delhi.

3. The Government of India,  
by its Secretary,  
Ministry of Finance,  
(Dept. of Expenditure)  
New Delhi.

.... Respondents.

These applications having come up for hearing to-day,  
Shri P. Srinivasan, Hon'ble Member (A), made the following:

O R D E R

These applications involve identical facts and issues  
as those in M. NANJUNDA SWAMY AND OTHERS v. ACCOUNTANT  
GENERAL, KARNATAKA, A.Nos.1327 to 1332/86 decided by this  
Tribunal on 7/8.7.1987. Both Dr. M.S. Nagaraja appearing  
for the applicants and Shri M.Vasudeva Rao, for the respon-  
dents state that the decision of this Tribunal in Nanjunda  
Swamy's case has not been taken in appeal to the Supreme  
Court and has, therefore, become final.

2. Since we are in respectful agreement with the decision  
in Nanjunda Swamy's case rendered by another Bench of this  
Tribunal, we pass the following orders:

(i) We declare that the applicants are  
entitled for the revised pay scales  
extended by the Government of India  
in its order No.F.5(32)-E.III/86-Pt.II  
dated 12.6.1987 from 1.1.1986;

(ii) We direct the Respondents to fix the  
pay scales of the applicants in the  
revised pay scales in terms of order



P.S. W

made by the Government of India on 12.6.1987 from 1.1.1986 and extend all such consequential monetary benefits flowing from the same to them from that date with all such expedition as is possible in the circumstances of the case and in any event on or before 30.4.1988.

3. Applications are allowed. But in the circumstances of these cases, we direct the parties to bear their own costs.

Sd/-

MEMBER (A)

Sd/-

MEMBER (J)



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*P. Thy* 10/3/88  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE